

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

Civil Appeal No(s). 8040/2019

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

RAVINDRA NATH TAIGOR & ORS.

Respondent(s)

Date : 06-02-2023 This appeal was called on for hearing today.

For Appellant(s)

Mr. Krishnanand Pandeya, AOR

For Respondent(s)

Mr. Anjani Kumar Mishra, AOR

Mr. Rameshwar Prasad Goyal, AOR

Mr. Chatanya Siddharth, Adv.

Mrs. Viraj Singh, Adv.

Mrs. Prakarti Purnima, Adv.

Mr. Ajay Kumar Singh, AOR

Mr. M. M. Kashyap, AOR

Mr. Inderjeet Singh Maini, Adv.

Mr. Harjeet Singh Maini, Adv.

Mr. Mushtaque Ahmad, Adv.

Mr. Sumit Teterrwal, AOR

Mr. Ajay Choudhary, AOR

Mr. Nagarkatti Kartik Uday, AOR

Ms. Anindita Deka, Adv.

Ms. Babita Kushwaha, Adv.

M/S. Mukesh Kumar Singh And Co., AOR

Mr. Chandrakant Sukumar Sarkar, Adv.

Mr. Jeetendra Kumar, Adv.

Mr. J. S. Maratha, Adv.

Mr. Rahul Maratha, Adv.

Ms. Kajal Rani, Adv.

Mr. Ikshit Singhal, Adv.

Mr. Prashant Agarwal, Adv.

Mr. Purushottam Sharma Tripathi, AOR
Mr. Ravi Chandra Prakash, Adv.
Ms. Vani Vyas, Adv.
Mr. Ajit Kumar Pathak, Adv.

Mr. Amit, AOR
Mr. Amit, Adv.
Mr. Rajiv Kumar, Adv.
Mr. Ashutosh Chaturvedi, Adv.
Mr. Suresh Prasad, Adv.
Mr. Anil Sauar, Adv.

Mr. Divyesh Pratap Singh, AOR

Mr. Robin Khokhar, AOR
Mr. Deepak Parashar, Adv.
Mr. Prakhar Singh, Adv.

Mr. R. C. Kaushik, AOR
Mr. Rajendra Beniwal, Adv.
Mr. Aman Singhanian, Adv.
Mr. Sunil Beniwal, Adv.
Ms. Bano Deswal, Adv.

Dr. Vinod Kumar Tewari, AOR

Mr. V C Shukla, Adv.
Mr. Tarun Gulia, Adv.
Mr. Gopala Krishna M L, Adv.
Mr. Anantha Narayana M.g., AOR
Mr. Siddhartha Relan, Adv.
Mr. Aishvary Vikram, Adv.
Mr. Ajay Awasthi, Adv.
Mr. Nitesh Ranjan, Adv.

Mrs. Archana Mishra, Adv.
Mr. Arun Kumar Tiwari, Adv.
Mr. Arvind Gupta, AOR

Mr. Sumit Teterrwal, AOR
Mr. Raj Kumar Maurya, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Notice issued to respondent no. 216 is returned with remark "refusal" by post. Hence, there is deemed service in respect of respondent no. 216, but no one has entered appearance for the said respondent.

As per service report, notices issued to respondent nos. 33 and 225 are duly pasted on the addresses shown for these respondents. Hence, service is deemed to be complete, but no one has entered appearance on their behalf.

Notices issued to respondent nos. 3, 10, 11, 92 and 133, are unserved with remarks "insufficient address", "incorrect address" and "person not found at given address" respectively.

Two weeks time, is granted to Ld. counsel for the appellant, to take fresh steps and file fresh particulars, to issue notice to respondent nos. 3, 10, 11, 92 and 133.

Notice issued to respondent nos. 48, 135 and 228, are returned with postal remarks "parties dead".

Four weeks time, is granted to Ld. counsel for the appellant, to file IA for substitution for bringing on record Lrs. of deceased respondent nos. 48, 135 and 228.

Service is complete in respect of remaining respondents.

Appearing respondents are also granted four weeks time, to file counter affidavit, if not already filed.

List again on 22.03.2023.

PAVANESH D.
Registrar

pm